

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

204. C.P. (IB)/507(MB)2023

IN THE MATTER OF

Mahajan Enterprises

Vs

Claridge Moulded Fibre Limited

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Adv. Agam H Maloo (VC)
For the Respondent: Adv. Shyam Kapadia (PH)

ORDER

The Ld. Counsel for the Petitioner submits that they have received a settlement proposal from the Respondent and the modalities of the same are being worked out. In view thereof, they have requested for two weeks' adjournment. Allowed as prayed for. Adjourned to **04.03.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Shubham

Sd/-
REETA KOHLI
Member (Judicial)